

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 27075 OF 2017

Between:

Maram Gayatri, D/o.Maram Srinivas, aged about 17 years, Occ Student, represented by her father and Natural Guardian Maram Srinivas, Son of Siva Rao, aged about 44 years, Resident of H.No.4-9-504/2, Vinayak Nagar Colony, Hayathnagar, Ranga Reddy District, T.S. 501 505.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health, Sciences, Represented by its Registrar, Warangal.
3. Convenor MBBS/BDS 2017, C/o. Kaloji, Narayana Rao University of Health Sciences, Warangal.
4. Medical Council of India, Represented by its Board of Governors Through Joint Secretary, Pocket 14, Sector-8, Dwaraka, New Delhi.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, or direction, more particularly one in the nature of Writ of Mandamus, declaring the action of the respondents, particularly Respondent No.2, in not considering the petitioner for second phase counseling for admission into the MBBS Course under Category-C for the Academic Year 2017-18 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner in the counseling and admission into the MBBS Course under Category-C for the academic year 2017-18

I.A. NO: 1 OF 2017(WPMP. NO: 33632 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions, directing the 2nd respondent to consider the petitioner request under Category-C in the second phase of counseling for admission into the MBBS Course for the Academic Year 2017-18, pending disposal of the above Writ Petition

Counsel for the Petitioner: SRI. V. RAMESH REDDY

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH &
FAMILY WELFARE**

Counsel for the Respondent Nos. 2&3: SRI A. PRABHAKAR RAO, SC

**Counsel for the Respondent No.4: Ms. GORANTLA SRI RANGA PUJITHA,
SC FOR MEDICAL COUNCIL OF INDIA**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.27075 of 2017

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 and 3 (for short 'the University').

Ms. Gorantla Sri Ranga Pujitha, learned Standing Counsel for Medical Council of India appears for respondent No.4.

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons mentioned in the accompanying affidavit, it is hereby prayed that this Court may be pleased to issue an appropriate Writ or Direction, more particularly, one in the nature of Writ of Mandamus, declaring the action of the respondents, particularly respondent No.2, in not considering the petitioner for second phase counseling for admission into the MBBS Course under Category C for the academic year 2017-18

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as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner in the counseling and admission into the MBBS course under Category-C for the academic year 2017-18 and pass such other order or other orders as this Court may deem fit and proper in the circumstances of the case.”

3. A Division Bench of this Court, by an interim order dated 11.08.2017, had permitted the petitioner to upload her application under category-C on that date itself and directed that if the petitioner comes within the zone of consideration as per the ranking in the NEET-2017 examination, she may be considered as against the left over vacancies for category-C.

4. The academic year 2017-18 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

5. The Writ Petition is, accordingly, disposed of. No costs.

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As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-MOHD. ISMAIL
ASSISTANT REGISTRAR

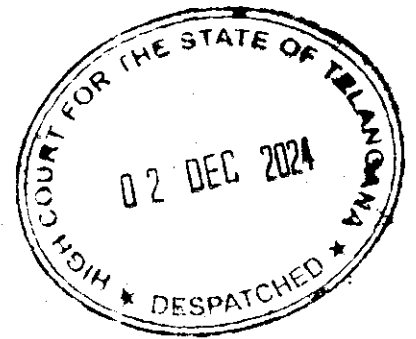
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SECTION OFFICER

- To,
1. The Principal Secretary, Medical Health and Family Welfare Department, Secretariat, Hyderabad.
 2. The Registrar, Kaloji Narayana Rao University of Health, Sciences, Warangal.
 3. The Convenor MBBS/BDS 2017, C/o. Kaloji, Narayana Rao University of Health Sciences, Warangal.
 4. The Joint Secretary, Medical Council of India, Board of Governors, Pocket 14, Sector-8, Dwaraka, New Delhi.
 5. One CC to SRI. V. RAMESH REDDY, Advocate [OPUC]
 6. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
 7. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
 8. One CC to SRI.S. VIVEK CHANDRA SEKHAR, Advocate [OPUC]
 9. One CC to Ms. GORANTLA SRI RANGA PUJITHA, SC [OPUC]
 10. Two CD Copies
- B M
GJP

HIGH COURT

DATED:17/10/2024



ORDER

WP.No.27075 of 2017

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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Copies
G.B.
28/10/2024